



OFFICIAL MEMORANDUM

Sub: Courts – Subordinate Courts – COVID-19 pandemic – Opening of Law Chambers in the Subordinate Courts in the State of Tamil Nadu and Union Territory of Puducherry – Instructions issued - Regarding.

Ref: High Court's Official Memorandum in ROC.No.1363/2020/RG/ Sub.Courts, dated 01.02.2021.

In furtherance to the Official Memorandum in the reference cited, as directed, all the Principal District Judges / District Judges in the State of Tamil Nadu and the Chief Judge, Puducherry are hereby instructed to take necessary steps for opening of Law Chambers inside the premises of the Subordinate Courts in the State of Tamil Nadu and Union Territory of Puducherry w.e.f. 22nd March, 2021 (Monday), after proper sanitization through the concerned Local Body.

It is to be made clear that all concerned should strictly follow the COVID-19 protocol, and if COVID-19 protocol is not followed, or if there is any spurt in cases in future, the Principal District Judges / District Judges in the State of Tamil Nadu and the Chief Judge, Puducherry concerned may take appropriate steps depending upon the local requirement/prevaling situation, under intimation to the High Court.

HIGH COURT, MADRAS
DATED: 18.03.2021

Sd./- C.Kumarappan
REGISTRAR GENERAL